



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jun/202526/4

DATED: 27/06/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202526/4 dated 27/06/2025 of Norms Committee - IV for the year 2025-26 was held on 27/06/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. D. N. Mathur, Technical Consultant	DGFT
3	Sh. Nand lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001217AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	2 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00003927AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has filed a revised application for new SION fixation vide file no- HQRNORMAPPLY00001484AM26 and requested to close this file. Based on request of the firm, the committee decided to close the case. The case stands rejected	

Case No.	3 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PLASTO POLYCHEM INDUSTRIE
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000149AM26
RA File Number	072404000354 AM14

Licence No and Date	0710101248/10/01/2014
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that import item is mentioned as LDPE/HDPE, so exact input used for making export item is not clear. This matter discussed in length during meeting and the committee decided to ask the firm to furnish the following: • Exact name of import item. • Statement of import and export. • Copies of Bill of Entry and Shipping Bills. The case stands deferred.	

Case No.	4 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	DRUCK MEDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000721AM25
RA File Number	052304000125 AM16
Licence No and Date	0510394779/02/07/2015
Norms Committee Decision: The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in NC Meeting No. NC/4/MEET/Feb/202324/8 dated February 29, 2024, based on data comparison of other applicants. Therefore, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	5 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000440AM26
RA File Number	052404000417 AM17
Licence No and Date	0510401248/11/01/2017
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority and other applicants' data, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
CHLORINATED PARAFFIN (CHLORINE CONTENT 52%)	1543150 kg.	Heavy Normal Paraffin	777747 kg

Note: -No Advance Authorization shall be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	6 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	SRI DURGA INTERNATIONAL INC
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00002821AM25
RA File Number	072404000279 AM20
Licence No and Date	0710116160/24/02/2020

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Export and import items in numbers.
- Size/weight of import and export item.

The case stands deferred.

Case No.	7 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001281AM26
RA File Number	NA

Licence No and Date	0810147459/13/03/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. It was noted that the firm obtained Advance Authorization No. 0810147459 dated March 13, 2020, under the Self Ratification Scheme (Para 4.07A) and requested norms fixation under Para 4.07 of the Self Declaration Scheme. Furthermore, it was also noted that the firm applied to the PRC division for a change of Norms Category from 4.07A to 4.07 of HBP-2023. This matter was referred via email dated June 26, 2025, to RA-Ahmedabad for their examination and comments. The Norms Committee decided to wait comments from RA-Ahmedabad and to defer the case. The case stands deferred.	

Case No.	8 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MANI AGRO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00001244AM26
RA File Number	322404000137 AM20
Licence No and Date	3210079479/13/04/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, noting that the import item shown in the supporting document is MgO, whereas in the Advance Authorization, the import item is Magnesite for the making of magnesium sulphate. Therefore, based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • An amended copy of the Advance Authorization, providing the correct import item. • A proper chemical reaction indicating the molecular weight of reactants and products, along with the yield. The case stands deferred.	

Case No.	9 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004263AM25
RA File Number	NA
Licence No and Date	0310837225/16/07/2020

Date

Norms Committee Decision:

The committee considered the case as per the agenda and noted that AA No-0310837225 dated 16.07.2020 was issued on “No-Norms Repeat Basis” form RA Mumbai and description of import item serial no-1 amended as “*Lauryl Alcohol C12-14 / Fatty Alcohol C12-14 / Lauryl Myristyl Alcohol*”. After detailed deliberation and based on recommendation of the technical authority, the committee decided to fix the norms for amended import as under:

Export Item	Quantity	Import item	Quantity Recommended
Lauryl Alcohol Ethoxylates with 2 moles of Ethylene Oxide (Galaxy MW 252)	1 kg.	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14 / Lauryl Myristyl Alcohol	0.6840 kg
		Ethylene Oxide	0.3230 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	10 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	018305000993AM21			
RA File Number	039404000304 AM21			
Licence No and Date	0310837446/28/07/2020			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S,no	Import item	Quantity Recommended
CRUDE OIL ADDITIVE ECC908883 (50% ACTIVE)	1kg	1	ALPHA PLUS C20-24 / ALPHA OLEFIN	0.079 kg.
		2	ALPHA PLUS C24-28 / ALPHA OLEFIN	0.221 kg.
		3	ALPHA PLUS C30+ HA/ ALPHA OLEFIN	0.0258 kg.
		4	FATTY ALCOHOL C18-22	0.0130 kg.

		5	MALEIC ANHYDRIDE	0.160 kg.
		6	TOLUENE	0.50 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	11 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	018305000994AM21			
RA File Number	039404000305 AM21			
Licence No and Date	0310837476/29/07/2020			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S,no	Import item	Quantity Recommended
CRUDE OIL ADDITIVE ECC506387 (50% active)	1kg (50%)	1	ACRYLIC ACID	0.083 kg.
		2	FATTY ALCOHOL C18-C22	0.354 kg.
		3	MIX XYLENE	0.523 kg.
		4	ETHYLENE VINYL ACETATE COPOLYMER (EVATHENE UE639-04)	0.103 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	12 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MEGHMANI INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001283AM26
RA File Number	NA
Licence No and Date	0810148258/30/07/2020
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. It was noted that the firm obtained Advance Authorization No. 0810148258 dated 30.07.2020, under the Self Ratification Scheme (Para 4.07A) and requested norms fixation under Para 4.07 of the Self Declaration Scheme. Furthermore, it was also noted that the firm applied to the PRC division for a change of Norms Category from 4.07A to 4.07 of HBP-2023. This matter was referred via email dated June 26, 2025, to RA-Ahmedabad for their examination and comments. The Norms Committee decided to wait comments from RA-Ahmedabad and to defer the case. The case stands deferred.	

Case No.	13 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006329AM25
RA File Number	02AA04001909 AM22
Licence No and Date	0211000580/22/04/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	14 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006299AM25
RA File Number	02AA04004888 AM22
Licence No and Date	0211000733/24/05/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	15 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000669AM25
RA File Number	03AA04026648 AM22
Licence No and Date	0311004916/25/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:	

Export Item	Qty.	Import Item	Qty. recommended
DISPERSE RED F3L (Dye content not less than 76.82%...)	1 kg.	BROMAMINE ACID	0.957 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.			

Case No.	16 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006298AM25
RA File Number	02AA04031971 AM22
Licence No and Date	0211001458/03/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	17 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025

HQ File Number	HQRNORM REVIW00006301AM25
RA File Number	02AA04034511 AM22
Licence No and Date	0211001535/22/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	18 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00002070AM25
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision: The committee considered the case based on the agenda and relevant and decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred.	

Case No.	19 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006300AM25
RA File Number	02AA04035384 AM22
Licence No and Date	0211001580/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	20 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006323AM25
RA File Number	02AA04035385 AM22
Licence No and Date	0211001579/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and	

imported item/s should match with the license description

- To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products.
- Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant.

The case stands deferred.

Case No.	21 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006324AM25
RA File Number	02AA04035196 AM22
Licence No and Date	0211001581/02/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also.
- In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column.
- In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description
- To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products.
- Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant.

The case stands deferred

Case No.	22 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006325AM25

RA File Number	02AA04035181 AM22
Licence No and Date	0211001582/02/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	23 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	KWALICHEM PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	HQRNORM REVIW00006407AM25			
RA File Number	03AX04000126 AM22			
Licence No and Date	0311009525/16/12/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:				
Export Item	Quantity	S,no	Import item	Quantity Recommended
PIGMENT RED 169	1kg	1	RHODAMINE 6 GDN BASIC RED 1 C I NO 45160	0.320 kg
		2	SODIUM FERRO CYANIDE	0.281 kg
		3	CAUSTIC SODA FLAKE	0.100 kg.

		4	COPPER SULPHATE	0.380 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP				

Case No.	24 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006538AM25
RA File Number	02AX04000044 AM22
Licence No and Date	0211001750/03/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under: • COA report of Import item (ANTHRACITE GRADE AM UHG-from foreign supplier), electrically calcined anthracite (ECA) and Export item, indicating composition. • Calculation of requirement of import and indigenous items based on COA report and reason for showing nil wastage in 4 E table. • Production/Consumption data of export item Anthracite Grade AM UHG and raw materials. The case stands deferred.	

Case No.	25 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000657AM26
RA File Number	08AX04000338 AM22
Licence No and Date	0811003871/25/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:	

Export Item Name: PRINTED FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN REEL/SHEET FORM (Net Content in the Export Product 40000 KGS of Paper, 7000 KGS of Articles made of LDPE/LLDPE(Film), 2000 KGS of Inks and 1000 KGS of Adhesive)

Qty.; 50000 kg.

Import Items:

S. No	Item Description	Qty. Recommended
1	80 GSM Maplitho Paper (Jumbo Roll)	42000.0 Kg
2	ARTICLE MADE OF LDPE/LLDPE(FILM)	7350 Kg
3	Inks	600 Kg
4	Adhesive	1050 Kg

Note: - GSM of the import and export item should be match.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	26 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00004211AM25
RA File Number	05AX04001006 AM22
Licence No and Date	0511009316/17/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in NC Meeting No. NC/4/MEET/Feb/202122/16dated 09.03.2022, based on data comparison of other applicants. Therefore, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its earlier decision.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	27 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00001045AM26
RA File Number	03AX04002127 AM22
Licence No and Date	0311013969/19/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • End use of export item. • Name of buyer of final product and copy of purchase order. The case stands deferred.	

Case No.	28 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	FINORCHEM LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00001408AM23		
RA File Number	34AX04000158 AM22		
Licence No and Date	3411002397/15/06/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
N-TERT-BUTYL-2-BENZOTHAZOLESULFENAMIDE (TBBS)	100000 kg	2 2 DITHIOBIS BENZOTHAZOLE MBTS	0.734 kg.
		TERTIARY BUTYLAMINE	0.323 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	29 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006330AM25
RA File Number	02AX04000237 AM23
Licence No and Date	0211002766/28/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also. • In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column. • In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description • To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products. • Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant. The case stands deferred.	

Case No.	30 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006246AM25
RA File Number	02AX04000279 AM23
Licence No and Date	0211002908/25/08/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant papers and noted that norms were approved in NC Meeting No. NC/4/MEET/Dec/202425/15dated 19.12.2024, as per the technical details given in appendix 4E. The committee also observed that re-fixation of norms based on revised or corrected appendix 4Eis not acceptable and decided to maintain status quo of its earlier decision and reject this case.

The concerned RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006912AM25
RA File Number	03AX04002976 AM23
Licence No and Date	0311017854/14/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
PMA D70 (H) (VISCOSITY INDEX IMPROVER)(50 % ACTIVE CONTENT)	1 Kg.	1.	Neodol 25(PRIMARY ALCOHAL C12 - 15)	0.340 kg.
		2	Methacrylic Acid	0.150 kg.
		3	Base Oil	0.460 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP

Case No.	32 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00005242AM25

RA File Number	05AX04002138 AM23
Licence No and Date	0511015523/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • End use of export item. • Name of buyer of final product and copy of purchase order. The case stands deferred.	

Case No.	33 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006247AM25
RA File Number	02AX04000485 AM23
Licence No and Date	0211003528/16/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that norms were approved in NC Meeting No. NC/4/MEET/Dec/202425/15dated 19.12.2024, as per the technical details given in appendix 4E. The committee also observed that re-fixation of norms based on revised or corrected appendix 4Eis not acceptable and decided to maintain status quo of its earlier decision and reject this case. The concerned RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	34 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000981AM26
RA File Number	NA
Licence No and Date	0311021401/13/02/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant papers and noted that the firm obtained Advance Authorization on a "No-Norms Repeat Basis" from RA Mumbai and now requested to amend the import item-1 description from PYRAZOLE to PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4-(TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3-CARBONITRILE). The Committee also found that the PRC division has also referred this case via file No. HQRPRCAPPLY00002341AM25 dated June 24, 2024, for comments and resolution. After detailed deliberation and review of facts, including ad-hoc norms for AA No. 0311029147 dated December 6, 2023 (Meeting date: December 19, 2024) for same item, the committee decided to fix the input-output norms as under:

Export Item	Quantity	Import item	Qty. Recommended
ETHIPROLE TECHNICAL	1 kg.	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4-(TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3-CARBONITRILE)	0.9042 kg.
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

The concerned RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	35 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006248AM25
RA File Number	02AX04000081 AM24

Licence No and Date	0211004385/12/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that norms were approved in NC Meeting No. NC/4/MEET/Sep/202425/12dated 15.10.2024, as per the technical details given in appendix 4E. The committee also observed that re-fixation of norms based on revised or corrected appendix 4Eis not acceptable and decided to maintain status quo of its earlier decision and reject this case. The concerned RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	36 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001381AM24
RA File Number	03AX04001019 AM24
Licence No and Date	0311024331/07/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Description of export item with its chemical name. • Material balance of 8% yield for export item no-1,2 and 3. • Wherever chemical reaction is taking place, % yield of reaction. The case stands deferred	

Case No.	37 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004199AM24
RA File Number	04AX04000201 AM24
Licence No and Date	0411005660/05/07/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	38 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006395AM25
RA File Number	03AX04001198 AM24
Licence No and Date	0311025488/17/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the Catalogue and COA of import item. The case stands deferred.	

Case No.	39 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004550AM24
RA File Number	05AX04001081 AM24
Licence No and Date	0511019949/21/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and other relevant documents and based on the detailed deliberation, the Committee decided to refer the case to concern RA to regularize/redeem mentioned Advance Authorization as per applicable packing policy. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	40 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	ANRON METALISERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00004942AM24		
RA File Number	34AX04000377 AM24		
Licence No and Date	3411004004/08/08/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Polyflake Glitter Glue	1 kg.	RainbowFilm(POLYSTER AND ACRYLIC COPOLYMER FILM)	1.02 KG/KG CONTENT IN EXPORT
		Neo Rainbow Film(POLYSTER AND ACRYLIC COPOLYMER FILM)	1.02 KG/KG CONTENT IN EXPORT
		Pet Film (Thickness 20 microns to 150 microns)	1.02 KG/KG CONTENT IN EXPORT
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.			

Case No.	41 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00005528AM24
RA File Number	03AX04002642 AM24
Licence No and Date	0311026959/08/09/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to fix the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
POLYPHOSPHORIC ACID 115% to 118% Min	1 kg.	YELLOW PHOSPHORUS	0.384 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	42 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00005600AM24
RA File Number	03AX04002628 AM24
Licence No and Date	0311027036/12/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	43 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00005870AM24
RA File Number	04AX04000529 AM24
Licence No and Date	0411006056/26/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:	

Export Item Name-1: Paper and Paper board, coated , impregnated or covered with wax, paraffin wax, steaming oil or glycerol(For making Medical paper pouches/Rolls - Paper Grid Lacquer) (Total -70.6 GSM in cut size)

Qty.: 20000.0 KILOGRAMS (KGS)

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper(Medical Paper (60 GSM)	0.901 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin(Resin (5 GSM)	Deleted Indigenously procured
3	Thermoplastic Hydrocarbon Resin(Resin (4.2 GSM)	Deleted Indigenously procured
4	Paraffin Wax(Wax (1.4 GSM)	Deleted Indigenously procured
5	Toluene Solvent	Deleted Indigenously procured

Export Item Name-2: Paper and Paper board , coated , impregnated or covered with wax, paraffin wax, steaming oil or glycerol(For making Medical paper pouches/Rolls - Paper Grid Lacquer) (Total -110.6 GSM- in cut size)

Qty.: 5000.0 KILOGRAMS (KGS)

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper(Medical Paper (100 GSM))	0.958 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin(Resin (5 GSM)	Deleted Indigenously procured
3	Thermoplastic Hydro Carbon Resin(Resin (4.2 GSM))	Deleted Indigenously procured
4	Paraffin Wax(Wax (1.4 GSM))	Deleted Indigenously procured
5	Toluene Solvent(Solvent)	Deleted Indigenously procured

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	44 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	AMCOR FLEXIBLES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00005871AM24
RA File Number	04AX04000528 AM24
Licence No and Date	0411006057/26/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export Item Name-1: Paper and Paper board,coated, impregnated or covered with wax, paraffin wax, steering oil or glycerol(For making medical paper pouches/Rolls - Paper Grid Lacquer) (Total -70.6 GSM in cut size)

Qty.: 20000 Kg.

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper(Medical Paper (60 GSM)	0.901 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin (Resin (5 GSM)	Deleted Indigenously procured
3	Thermoplastic Hydrocarbon Resin(Resin (4.2 GSM)	Deleted Indigenously procured
4	Paraffin Wax(Wax (1.4 GSM)	Deleted Indigenously procured
5	Toluene Solvent	Deleted Indigenously procured

Export Item Name-2: Paper and Paper board,coated, impregnated or covered with wax, paraffin wax, steering oil or glycerol(For making medical paper pouches/Rolls - Paper Grid Lacquer) (Total -110.6 GSM- in cut size)

Qty.: 5000 kg.

Import item:

S. no.	Item description	Qty. Recommended
1	Medical Paper (Medical Paper (100 GSM))	0.958 Kg/Kg of export
2	Ethylene Vinyl Acetate Copolymer Resin(Resin (5 GSM)	Deleted Indigenously procured
3	Thermoplastic HydrocarbonResin (Resin (4.2 GSM))	Deleted Indigenously procured
4	Paraffin Wax(Wax (1.4 GSM))	Deleted Indigenously procured
5	Toluene Solvent(Solvent)	Deleted Indigenously procured

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	45 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00006383AM24
RA File Number	32AX04000371 AM24
Licence No and Date	3211005717/20/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that factory visit report has been submitted by RA-Coimbatore. After detailed deliberation and based on that report, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
FINE BONE CHINA PRINTED MUGS	10040 Nos.	FINE BONE CHINA PLAIN WHITE MUGS	10492 Nos.

Note: - the size and quality of import and export mugs should be matched with each other.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	46 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006249AM25
RA File Number	02AX04000439 AM24
Licence No and Date	0211005338/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that norms were approved in NC Meeting No. NC/4/MEET/Oct/202425/13dated 08.11.2024, as per the technical details given in appendix 4E. The committee also observed that re-fixation of norms based on revised or corrected appendix 4Eis not acceptable and decided to maintain status quo of its earlier decision and reject this case. The concerned RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	47 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00004353AM25
RA File Number	31AX04000205 AM24
Licence No and Date	3111002742/25/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that norms were approved in NC Meeting No. NC/4/MEET/Aug/202425/10 dated September 27, 2024, as per the details in the Advance Authorization for the export-wise import item description and quantity and found no merit in the re-fixation of these norms. Therefore, the committee decided to maintain the status quo of its earlier decision and reject this case. The concerned RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	48 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	GLAMIVA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00007231AM24
RA File Number	08AX04001664 AM24
Licence No and Date	0811010166/06/12/2023
Norms Committee Decision: The committee reviewed the case as per the agenda and other relevant paper and noted that the firm requested norms fixation for items not covered under SION H-68. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the ad-hoc norms as per SION H-68, and the remaining items (magnetic foil, protective film, acrylic film / UV film) are disallowed. The concerned RA may take necessary action based on this decision, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	49 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	SONKAM STONES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	HQRNORM APPLY 00007470AM24			
RA File Number	32AX04000544 AM24			
Licence No and Date	3211006033/19/12/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:				
Export Item		Qty.	Import Item	Qty. recommended
POLISHED GRANITE SLABS (POLISHED GRANITE SLABS)		12700 Sq. Mtr.	DIAMOND WIRE SAW ROPE	Up to 4% of FOB value of export
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.				

Case No.	50 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00007477AM24
RA File Number	03AX04004196 AM24
Licence No and Date	0311029487/20/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	51 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00007620AM24
RA File Number	03AX04003519 AM24
Licence No and Date	0311029752/29/12/2023
Norms Committee Decision: The committee reviewed the case as per the agenda and all relevant papers. It was noted that the firm is importing Used Tyres to produce Pyrolysis oil, which serves as a substitute for furnace oil. However, the attached documents of Ministry of Environment, Forest, and Climate Change, dated October 3, 2023, explicitly grant permission to import used rubber tyre scrap/tubes only for manufacturing recovered carbon black, with no mention of Pyrolysis oil extraction. Furthermore, the NC observed that both the import items and the process involved in producing the export item (Pyrolysis oil) pose environmental hazards and are therefore shall not be allowed under the Advance Authorization Scheme. After detailed deliberation and the technical authority's recommendation, the committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard conditions of the FTP and HBP	

Case No.	52 / NC/4/MEET/Jun/202526/4										
Case Status	Case Approved										
Party Name	MARINE MARKETING SERVICES										
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025										
HQ File Number	HQRNORM REVIW00002339AM25										
RA File Number	03AX04004699 AM24										
Licence No and Date	0311030227/16/01/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty. recommended</th></tr><tr><td>Ultra-High Fire Blanket (Black)</td><td>7626 kg</td><td>Ultra-High Silica Fiberglass Sheetings (Black)</td><td>8002.56 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty. recommended	Ultra-High Fire Blanket (Black)	7626 kg	Ultra-High Silica Fiberglass Sheetings (Black)	8002.56 Kg
Export Item	Qty.	Import Item	Qty. recommended								
Ultra-High Fire Blanket (Black)	7626 kg	Ultra-High Silica Fiberglass Sheetings (Black)	8002.56 Kg								
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.											

Case No.	53 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00008749AM24
RA File Number	08AX04002123 AM24
Licence No and Date	0811010878/26/02/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority and cue from SION, the committee decided to fix the ad-hoc norms asunder:	
Export item: -DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER THICKNESS 8.00 MM OF 11.6 KG/ PER SQ.MTR +/- 2.5%.	
Qty. -1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%	

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	PVC FILM 60 GSM	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 12.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	54 / NC/4/MEET/Jun/202526/4								
Case Status	Case Approved								
Party Name	GENERAL CROP SCIENCE								
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025								
HQ File Number	HQRNORM APPLY 00009285AM24								
RA File Number	05AX04003808 AM24								
Licence No and Date	0511024665/22/03/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:									
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty. recommended</th></tr><tr><td>GLYPHOSATE54 % w/w SL(IPA salt of GLYPHOSATE 54% SL)</td><td>1 Liter</td><td>GLYPHOSATEIPA Salt Technical 95%</td><td>0.649 kg.</td></tr></table>		Export Item	Qty.	Import Item	Qty. recommended	GLYPHOSATE54 % w/w SL(IPA salt of GLYPHOSATE 54% SL)	1 Liter	GLYPHOSATEIPA Salt Technical 95%	0.649 kg.
Export Item	Qty.	Import Item	Qty. recommended						
GLYPHOSATE54 % w/w SL(IPA salt of GLYPHOSATE 54% SL)	1 Liter	GLYPHOSATEIPA Salt Technical 95%	0.649 kg.						
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.									

Case No.	55 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00009327AM24		
RA File Number	03AX04005977 AM24		
Licence No and Date	0311032532/26/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended

Sodium Lauryl Sulfate (C12-16, Granules) (Galaxy 794 MFG / Galaxy 794 G / Galaxy 796 G / Galaxy 796 G MB)	1 kg	Lauryl Alcohol C12-16 / Fatty Alcohol C12-16 / Lauryl Cetyl Alcohol	0.6663 kg.
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The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	56 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00009330AM24
RA File Number	03AX04005979 AM24
Licence No and Date	0311032534/26/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
Glycol Distearate (GALAXY 610 EHS / GALAXY 610 EHS-MB)	1 kg	Stearic acid (C1850) MB / Stearic acid (C1850)	0.9238 kg/kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	57 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00006911AM25
RA File Number	03AX04005627 AM24
Licence No and Date	0311032489/26/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
PMA D70 (H) (VISCOSITY INDEX IMPROVER) (50 % ACTIVE CONTENT)	300000 Kg.	1.	Neodol 25 (PRIMARY ALCOHAL C12 - 15)	102000 kg.
		2	Methacrylic Acid	45000 kg.
		3	Base Oil	144000 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	58 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00009342AM24
RA File Number	03AX04006004 AM24
Licence No and Date	0311032548/27/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish % yield at every stage of reaction. The case stands deferred.	

Case No.	59 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00009344AM24
RA File Number	03AX04006018 AM24

Licence No and Date	0311032551/27/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Sodium Lauryl Sulfate (C12-14, Powder) (Galaxy 689 / Galaxy 689 - MB)	1 kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.67 kg/kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	60 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00009395AM24
RA File Number	03AX04006019 AM24
Licence No and Date	0311032688/31/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Complete spec of export product indicating % active content. • % solid content. The case stands deferred.	

Case No.	61 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000040AM25
RA File Number	05AX04004094 AM24

Licence No and Date	0511024795/02/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to send as reminder to the firm to furnish the following information: • COA of import item from foreign supplier. • Density of export item. The case stands deferred.	

Case No.	62 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	MARINE MARKETING SERVICES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00002354AM25
RA File Number	03AX04000162 AM25
Licence No and Date	0311032994/13/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firms has requested for re-fixation of approved norm of NC Meeting No. NC/4/MEET/Apr/202425/2 dated 07.05.2023 without giving proper justification/documents. After detailed deliberation, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	63 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000454AM25
RA File Number	32AX04000050 AM25
Licence No and Date	3211006690/26/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that factory visit report has been submitted by RA-	

Coimbatore. After detailed deliberation and based on that report, the committee decided to approve the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
FINE BONE CHINA PRINTED MUGS	5000 Nos.	FINE BONE CHINA PLAIN WHITE MUGS	5225 Nos.

Note: - the size and quality of import and export mugs should be matched with each other.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	64 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000599AM25
RA File Number	02AX04000050 AM25
Licence No and Date	0211006517/08/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
THIAMETHOXAM TECH 97%	1kg	2-CHLORO-5- CHLOROMETHYL THIAZOLE 98.5%	0.64 kg.
		3-METHYL-4-NITROIMINOPERHYDRO- 1,3,5- OXADIAZINE 99 PCT	0.61 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	65 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000600AM25

RA File Number	02AX04000039 AM25		
Licence No and Date	0211006518/08/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
THIAMETHOXAM TECH 97%	1kg	2-CHLORO-5- CHLOROMETHYL THIAZOLE 98.5%	0.64 kg.
		3-METHYL-4-NITROIMINOPERHYDRO- 1,3,5- OXADIAZINE 99 PCT	0.61 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	66 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000793AM26
RA File Number	08AX04000203 AM25
Licence No and Date	0811011536/13/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in NC Meeting No. NC/4/MEET/Jan/202425/17 dated 31.01.2025, based on data comparison of other applicants. Therefore, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its earlier decision.	
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	67 / NC/4/MEET/Jun/202526/4		
Case Status	Case Deferred		
Party Name	GURIT WIND PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00000705AM25		
RA File Number	04AX04000115 AM25		

Licence No and Date	0411007414/14/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	68 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000709AM25
RA File Number	03AX04000650 AM25
Licence No and Date	0311033839/14/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Exact name of industrial product mentioned in export item no 2. • Specific nett content of each of precious metal in both the export items The case stands deferred.	

Case No.	69 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIGIV SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000710AM25
RA File Number	03AX04000592 AM25
Licence No and Date	0311033843/14/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted the firm was initially granted an Advance Authorization for the export product 'Citronellidene Ketone 'under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product *Citronellidene Ketone* 'is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.

Case No.	70 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	RAFBRIX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000730AM25
RA File Number	05AX04004005 AM24
Licence No and Date	0511025533/15/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	71 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000748AM25
RA File Number	05AX04000317 AM25
Licence No and Date	0511025556/16/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to ask the firm to furnish the following information:

- Manufacturing process indicating all the raw material to use (both imported and indigenous)
- To fill 4 E table indicating both imported and indigenous items with wastage to manufacture export items.
- Calculation of the requirement of import item.

The case stands deferred.

Case No.	72 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000813AM25
RA File Number	04AX04000122 AM25
Licence No and Date	0411007439/20/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The case stands deferred.

Case No.	73 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000819AM25
RA File Number	34AX04000150 AM25
Licence No and Date	3411004959/20/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 2940Kg, U.V. Stabilizer 980Kg & Polyethylene wax 980 Kgs)	4900 kg.	Relevant Polymers - Polyethylene	3028.20 kg.
		Relevant Additive i.e. U. V. Stabilize	1009.4 kg.
		Polyethylene Wax	1009.4 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	74 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	75 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000826AM25
RA File Number	08AX04000244 AM25
Licence No and Date	0811011620/21/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- GSM of papers to Import and also Export item, indicating adhesive coating in GSM.
- Reason for giving the Unit of measurement (UOM) in Kg terms, the SION published in the Handbook of procedure for the same export item at A: 2866 is in square metre, therefore, to give UOMO in Square Meter and accordingly, to give calculation.

The case stands deferred.

Case No.	76 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000843AM25
RA File Number	08AX04000181 AM25
Licence No and Date	0811011647/21/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
SOLVENT YELLOW 93 (CI NO. 48160)	1Kg	ANILINE OIL	0.875 kg.
		SODIUM NITRITE	0.737 kg.
		METHYL ACETO ACETIC ESTER	0.960 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	77 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	CAMEX LIMITED
Meeting Number	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025

and Date	
HQ File Number	HQRNORM APPLY 00000849AM25
RA File Number	08AX04000206 AM25
Licence No and Date	0811011650/22/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish theCOA of import and export item indicating moisture content. The case stands deferred.	

Case No.	78 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	EPP COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000869AM25
RA File Number	24AX04000077 AM25
Licence No and Date	2411003558/22/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authorities, the committee decided to fix the ad-hoc norms as under: Export Item Name: GLASS FIBRES (INCLUDING GLASS WOOL) AND ARTICLES THEREOF (FOR EXAMPLE, YARN, ROVINGS, FLANGES), OF PLASTICS – FITTINGS Qty: 1500000 kg. Import Items: Relevant Glass Fibre Reinforcement ((Glass Fibres (Including Glass Wool) And Articles Thereof (For Example, Yarn, Rovings, Woven Fabrics) Slivers, Rovings, Yarn and Chopped Strands;) Qty: 1.05 Kg/Kg content in the export item. The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP	

Case No.	79 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred

Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000903AM25
RA File Number	04AX04000151 AM25
Licence No and Date	0411007483/27/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	80 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000904AM25
RA File Number	04AX04000152 AM25
Licence No and Date	0411007484/27/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The case stands deferred.	

Case No.	81 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	SRF LIMITED
Meeting Number	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025

and Date			
HQ File Number	HQRNORM APPLY 00000907AM25		
RA File Number	05AX04000345 AM25		
Licence No and Date	0511025694/27/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authorities, the committee decided to fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
R404A (BLEND OF R143a + R125 + R134a)Containing other hydrofluorocarbons (HFCs) but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs): - Containing 15% or more by mass of 1,1,1- trifluoroethane (HFC-143a)	1 kg.	REFRIGERANT GAS HFC404A/ R404A	1.02 kg
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.			

Case No.	82 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000970AM25
RA File Number	03AX04000608 AM25
Licence No and Date	0311034196/28/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted the firm was initially granted an Advance Authorization for the export product <i>SPEARMINT OIL</i> ‘under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product <i>SPEARMINT OIL</i> ‘is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.	

Case No.	83 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00000971AM25		
RA File Number	52AX04000036 AM25		
Licence No and Date	5211008303/28/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authorities, the committee decided to fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
PRINTED PAPER BOARD CUPS	245904 kg.	FLUTING PAPER (100 to 400 GSM)	270495 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP			

Case No.	84 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000985AM25
RA File Number	03AX04000991 AM25
Licence No and Date	0311034215/29/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Composition of the export item. • Complete chemistry, mol. Weight and % yield on molar basis. • Complete material balance with recovery.	
The case stands deferred.	

Case No.	85 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	HAIQUE STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000991AM25
RA File Number	13AX04000066 AM25
Licence No and Date	1311003043/29/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To indicate the weight of the export item in kg terms. • Composition of export items indicating net content of import and indigenous items. • To fill indigenous items in 4 E table per kg of the export. • Calculation of the requirement of raw materials both imported and indigenous with justification of wastage of raw materials. The case stands deferred.	

Case No.	86 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	CARENOW LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00000997AM25
RA File Number	32AX04000136 AM25
Licence No and Date	3211006872/29/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Technical Characteristic of the import items indicating GSM of import item -1 and quality size etc for the import item 2 • Weight of export item indicating composition of wipes (both imported and indigenous items) • Manufacturing process indicating raw materials used and to fill indigenous items in 4 E table. The case stands deferred.	

Case No.	87 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	AKSHAY CHEMIX		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00001024AM25		
RA File Number	34AX04000181 AM25		
Licence No and Date	3411005000/30/05/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
Potassium Nitrate	1 kg	Potassium Hydroxide Flakes	0.566 kg/kg
The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.			

Case No.	88 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001026AM25
RA File Number	13AX04000063 AM25
Licence No and Date	1311003047/31/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the details of import item with catalogue.	
The case stands deferred.	

Case No.	89 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00001165AM25		
RA File Number	03AX04001161 AM25		
Licence No and Date	0311034418/06/06/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
WHITE MASTER BATCH CONTAINING 65% TITANIUM DIOXIDE, 5% CALCIUM CARBONATE & 30% POLYPROPYLENE.	50000	Titanium Dioxide	33150 kg.
		POLYPROPYLENE	15300 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	90 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001198AM25
RA File Number	03AX04000278 AM25
Licence No and Date	0311034469/09/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product ‘LAVENDER ESSENTIAL OIL under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:	

The request for fixation of norms under Para 4.07 of the HBP for the product ‘LAVENDER ESSENTIAL OIL ‘ is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.

Case No.	91 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MAHESHWARI BIOCHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001245AM25
RA File Number	33AX04000009 AM25
Licence No and Date	3311002009/11/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • CIB registration for each import item showing approved composition. • Density of export item. • COA of import item no -1. The case stands deferred.	

Case No.	92 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001278AM25
RA File Number	10AX04000055 AM25
Licence No and Date	1011002485/13/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Certificate of Analysis (COA) of import items from foreign supplier. • Certificate of Analysis (COA) of export items. • Complete technical details as per Annexure-2 Appendix 4E.	

The case stands deferred.

Case No.	93 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001331AM25
RA File Number	08AX04000394 AM25
Licence No and Date	0811011839/14/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that norms applied by the firm does not match with chemistry. Therefore, the committee decided to ask the firm to furnish revised chemistry with molar weight. The case stands for deferred.	

Case No.	94 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	SP INTERNATIONAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001354AM25
RA File Number	03AX04001232 AM25
Licence No and Date	0311034667/15/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To submit proper CAD for each export item. • Based on CAD, to give calculation for each export item indicating net +Wastage. • LDPE Coating of GSM on the Paper & Board. • Justification of higher wastage of paper & board in making Paper Cups of different sizes. The case stands deferred.	

Case No.	95 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001618AM25
RA File Number	03AX04001523 AM25
Licence No and Date	0311035025/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and Import items in Kg terms. • CAD/CAM of fabric with calculation of requirement of import items indicating net content and wastage separately in Kg. The case stands deferred.	

Case No.	96 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001624AM25
RA File Number	03AX04001468 AM25
Licence No and Date	0311035037/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish boiling range of import and export item. The case stands deferred.	

Case No.	97 / NC/4/MEET/Jun/202526/4
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Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001672AM25
RA File Number	03AX04001469 AM25
Licence No and Date	0311035086/01/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish boiling range of import and export item. The case stands deferred.	

Case No.	98 / NC/4/MEET/Jun/202526/4				
Case Status	Case Approved				
Party Name	STERLING GRAPHICS PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025				
HQ File Number	HQRNORM APPLY 00001715AM25				
RA File Number	05AX04001035 AM25				
Licence No and Date	0511026460/03/07/2024				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as follows:					
Export Item		Quantity	S,no	Import item	Quantity Recommended
PRINTED PAPER PRODUCTS, Drawing /Colouring Book, Net content: Puffy + Wiggly Stickers (14 X 14 SQ), 1Nos.		301500.000 NUMBER	1	Puffy + Wiggly Stickers (14 X 14 SQ)	Net +1%
PRINTED PAPER PRODUCTS, Drawing /Colouring Book, , Net content : Balloon Stickers (15 X 15 SQ), 1 Nos		198000.000 NUMBER	2	Balloon Stickers (15 X 15 SQ)	Net +1%

PRINTED PAPER PRODUCTS, Drawing /Colouring Book, , Net content : CRYSTAL STICKER (200+ NO OPP) SIZE : 11.6 X 7.3 CM), 1 Nos	169500.000 NUMBER	3	CRYSTAL STICKER (200+ NO OPP) SIZE : 11.6 X 7.3 CM)	Net +1%
PRINTED PAPER PRODUCTS , Drawing /Colouring Book, , Net content : CRYSTAL STICKER (200+ WITH OPP), SIZE : 11.6 X 7.3, 1 Nos	140500.000 NUMBER	4	CRYSTAL STICKER (200+ WITH OPP), SIZE : 11.6 X 7.3 CM)	Net +1%
PRINTED PAPER PRODUCTS, Drawing /Colouring Book, , Net content : CRYSTAL STICKER (750+ WITH OPP), SIZE : 20 X 15.7 CM, 1 Nos	190000.000 NUMBER	5	CRYSTAL STICKER (750+ WITH OPP), SIZE : 20 X 15.7 CM	Net +1%
PRINTED PAPER PRODUCTS Drawing /Colouring Book, , Net content : CRYSTAL STICKER (500+ WITH OPP), SIZE : 12 X 7.5 CM), 1 Nos	45000.000 NUMBER	6	CRYSTAL STICKER (500+ WITH OPP), SIZE : 12 X 7.5 CM)	Net +1%
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	99 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	GSP CROP SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM REVIW00000799AM26
RA File Number	08AX04000495 AM25
Licence No and Date	0811012014/08/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in NC Meeting No. NC/4/MEET/Jan/202425/17dated 31.01.2025, based on data comparison of other applicants. Therefore, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its	

earlier decision.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	100 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	HQRNORM APPLY 00001881AM25			
RA File Number	03AX04001742 AM25			
Licence No and Date	0311035394/11/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item		Quantity	Import item	Quantity Recommended
White Master BatchesContaining 35% Polymer(PET RESIN) and 65% Titanium dioxide.		100000 kg.	Polymer PET RESIN	35,000 kg.
			Titanium Dioxide	65,000 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	101 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00001903AM25
RA File Number	02AX04000227 AM25
Licence No and Date	0211006900/12/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- In 4 E the requirement of Import raw material/s description should be same, as shown in license /application and also the quantity of import items in 4 E (per MT/Kg) table should not be exceeded to license quantity, unless the same is procured from indigenous source also.
- In 4 E (per MT/Kg) table, indigenous items should also be mentioned and quantity of both imported and indigenous items should be gross requirement (i.e. net content + wastage) and to show wastage percentage separately in the 4 E column.
- In the process flow chart correct raw materials (both imported and indigenous) should be mentioned and imported item/s should match with the license description
- To clarify whether there is only mixing of chemicals or chemical reaction takes place, if reaction is there, then to give chemistry indicating molecular weight of reactants and products.
- Current Production of export item/s vis a vis Consumption raw material duly certified by Chartered accountant.

The case stands deferred.

Case No.	102 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00002034AM25
RA File Number	05AX04001257 AM25
Licence No and Date	0511026773/19/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Qty.	Import Item	Qty. recommended
Lambda Cyhalothrin 25% CS	1 Liter	Lambda Cyhalothric Acid 99% Min.	0.179 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on FTP and HBP.

Case No.	103 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	GSP CROP SCIENCE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	HQRNORM REVIW00000819AM26			
RA File Number	08AX04000645 AM25			
Licence No and Date	0811012258/30/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S.N	Import item	Quantity Recommended
PROFENOFOS TECHNICAL 95%	1Kg	1	N-PROPYL BROMIDE	0.392 kg.
		2	DIETHYL-THIO- PHOSPHORYL CHLORIDE (DIETHYL PHOSPHORO CHLORIDE THIOATE)	0.603 kg.
		3	ORTHO CHLOROPHENOL	0.455 kg.
		4	BROMINE	0.567 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP				

Case No.	104 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00002238AM25
RA File Number	03AX04002090 AM25
Licence No and Date	0311035972/31/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product 'Pine Oil 'under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. In view of the above, the Committee provided the firm an opportunity for a Personal Hearing to clarify and establish that the product 'Pine Oil' does not fall under the said restricted category.	

During the Personal Hearing, the firm failed to provide a satisfactory explanation or furnish credible supporting evidence to demonstrate that the product in question does not fall under the category of perfume or perfumery compound as defined in Para 4.11(b) of the FTP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product 'Pine Oil 'is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.

Case No.	105 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00002437AM25
RA File Number	08AX04000746 AM25
Licence No and Date	0811012357/09/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN ROLL / SHEET FORM (NET CONTENT IN THE EXPORT PRODUCT 49500 KGS OF POSTER PAPER & 21750 KGS OF 6.5 MIC. (+-10%) ALLUMINIUM FOIL)

Qty.; 75000 kg.

Import Items:

S. No	Item Description	Qty. Recommended
1	40 GSM Poster Paper (Jumbo Roll)	51975.0 Kg
2.	6.5 MIC. Aluminium Foil(6.5 MIC. (+-10%) Aluminium Foil)	22837.5 Kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	106 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	GENERAL CROP SCIENCE			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	HQRNORM APPLY 00002507AM25			
RA File Number	05AX04001437 AM25			
Licence No and Date	0511027138/13/08/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
THAIMETHOXAM 250 g/Kg+ CARBENDAZIM 150 g/Kg+ FLUDIOXONIL15 g/Kg WS	1Kg	1	FLUDIOXONIL (TECHNICAL 98% min)	0.01515 kg.
		2	CARBENDAZIM (TECHNICAL 98% min)	0.1515 kg.
		3	CCMT	0.1616 kg.
		4	MNIO	0.154 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.				

Case No.	107 / NC/4/MEET/Jun/202526/4			
Case Status	Case Approved			
Party Name	INDOGULF CROPSCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025			
HQ File Number	HQRNORM APPLY 00002600AM25			
RA File Number	05AX04001518 AM25			
Licence No and Date	0511027225/20/08/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S, no	Import item	Quantity Recommended

Clodinafop Propargyl 8% EC	1Liter	1	2,3-DIFLUORO-5-CHLORO PYRIDINE (CDFP) 96% MIN	0.042 kg.
		2	(R) (+)-2-(4-HYDROXY PHENOXY) PROPIONIC ACID 99% MIN (DHPPA)	0.0497 kg.
		3	PROPARGYL CHLORIDE 85% MIN	0.02286 kg.
Clodinafop Propargyl 10% EC	1Liter	4	2,3-DIFLUORO-5-CHLORO PYRIDINE (CDFP) 96% MIN	0.0525 kg.
		5	(R) (+)-2-(4-HYDROXY PHENOXY) PROPIONIC ACID 99% MIN (DHPPA)	0.0621 kg.
		6	PROPARGYL CHLORIDE 85% MIN	0.0357 kg.

Case No.	108 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00002765AM25
RA File Number	03AX04002595 AM25
Licence No and Date	0311036774/30/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product 'Anise Oil 'under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under:

The request for fixation of norms under Para 4.07 of the HBP for the product 'Anise Oil 'is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.

Case No.	109 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred

Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00003048AM25
RA File Number	05AX04001782 AM25
Licence No and Date	0511027731/13/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the complete technical details as per annexure to appendix 4E. The case stands for deferred.	

Case No.	110 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00003200AM25		
RA File Number	03AX04002980 AM25		
Licence No and Date	0311037296/20/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and attached technical documents with the application, cue from earlier approved norms, the committee decided to approve the ad-hoc normsas under:			
Export description	Qty	Import Description	Qty. recommended
White master batchesContaining 35% Polymer(PET RESIN) and 65%Titaniu Dioxide.	100000 Kg.	Polymer PET RESIN	35700 kg.
		Titanium Dioxide	66300 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	111 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00003428AM25
RA File Number	03AX04003235 AM25
Licence No and Date	0311037590/03/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Composition of each thickness of Insulating Glass with square meter, clearly indicating number glass in it whether laminated / toughened/ annealed glass, its thicknesses, Spacer size etc.It may be indicated like Toughened Glass/ Laminated glass +spacer or/with any other film +Annealed glass/Toughened Glass etc., as the case may be. • The details of 2.28 MM SENTRYGLAS SGR6000 FILM (0.76 MM X 3 LAYERS) and SPALL SHIELD clearly indicate where these are used with application/function in the insulating glass. • Reason for not indicating reflecting float glass in export description when asked in the import items. • Calculation of requirement of each input (both imported and indigenous) for the manufacture of export item. The case stands deferred.	

Case No.	112 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00003804AM25
RA File Number	05AX04002295 AM25
Licence No and Date	0511028473/22/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the complete worksheet to arrive of the norms applied in view of the approved composition given in CIB registration. The case stands deferred.	

Case No.	113 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025	
HQ File Number	HQRNORM APPLY 00003911AM25	
RA File Number	08AX04001253 AM25	
Licence No and Date	0811013084/28/10/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN ROLL / SHEET FORM(Net Content in The Export Product 26000 KGS Of 40 GSM Poster Paper, 11440 Kgs of Low-Density Polyethylene Resin and 14560 Kgs of 9 Mic. (25 GSM) Aluminium		
Qty.; 52000Kg.		
Import Items:		
S. No	Item Description	Qty. Recommended
1	40 GSM Poster Paper (Jumbo Roll)	27300.0 Kg
2	Low Density Polyethylene Resin	12012.0 Kg
3	9 Micron (25 GSM) Aluminium Foil	14851.2 Kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	114 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00003936AM25
RA File Number	08AX04001297 AM25
Licence No and Date	0811013098/29/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of technical authority, the	

committee decided to ask the firm to furnish the following:

- Import item no-1 does not match with the chemistry given. Please submit revised chemistry with mol. Weight and % yield on molar basis.
- CIB registration for the export item showing approved composition.

The case stands deferred.

Case No.	115 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00003947AM25
RA File Number	08AX04001310 AM25
Licence No and Date	0811013110/30/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	S,no	Import item	Quantity Recommended
2,4 D Amine 752 G/L SL (625 G/L Acid Equivalent)	1Liter	1	Phenol	0.395 kg.
		2	Mono Chloro Acetic Acid	0.384 kg.
		3	Caustic Soda	0.040 kg.
		4	Dimethylamine 40% w/w (Aqueous solution)	0.347 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP

Case No.	116 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	AGROCEL INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM REVIW00001297AM26		
RA File Number	37AX04000024 AM25		
Licence No and Date	0811013186/11/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has requested re-fixation of norms. The firm submitted that the export item, Calcium Bromide 52%, is produced from two import items through two different routes. The matter was discussed at length, and based on the technical authority's recommendation, the committee decided to re-fix the ad-hoc norms as under:			
Export description	Qty	Import Description	Qty. recommended
Calcium Bromide 52%	1 Kg.	Hydrobromic Acid 48%	0.90 Kg.
Calcium Bromide 52%	1 Kg.	Bromine	0.45 Kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	117 / NC/4/MEET/Jun/202526/4		
Case Status	Case Approved		
Party Name	KEDIA CARBON PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025		
HQ File Number	HQRNORM APPLY 00004177AM25		
RA File Number	02AX04000504 AM25		
Licence No and Date	0211007610/18/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and attached technical documents with the application, cue from earlier approved norms, the committee decided to approve the ad-hoc normsas under:			
Export description	Qty	Import Description	Qty. recommended
LIQUID COAL TAR PITCH	4761 MT	COAL TAR PITCH SOLID	4761 MT.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	118 / NC/4/MEET/Jun/202526/4										
Case Status	Case Approved										
Party Name	INDIA GELATINE AND CHEMICALS LTD										
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025										
HQ File Number	HQRNORM APPLY 00004374AM25										
RA File Number	03AX04004295 AM25										
Licence No and Date	0311039074/27/11/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity Recommended</td></tr><tr><td>GELATINE(GELATINE)</td><td>1 Kg</td><td>GEL BONES</td><td>5.747 Kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg.
Export Item	Quantity	Import item	Quantity Recommended								
GELATINE(GELATINE)	1 Kg	GEL BONES	5.747 Kg.								
NOTE:											
1. The firm will be holding valid import permit from department of Animal Husbandry and Dairy (DAHDF) for the above import.											
2. Above norms are subject to import policy and veterinary certificate for import of crushed bones/Gel Bones for Gelatine /Ossein production.											
3. Above norms are valid for present AA only.											
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.											

Case No.	119 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	RHI MAGNESITA INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004378AM25
RA File Number	05AX04002294 AM25
Licence No and Date	0511029254/27/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Composition of each refractory item indicating imported and indigenous items and to submit COA report.
- To indicate indigenous item/s quantity to use (net+ Wastage) along with imported items and to fill accordingly in 4 E table, {for example in case of 1st export item, in Annexure B, the total import quantity of 5.812 kg(1.968+3.844) is used for the manufacture of 34.14 Kg per piece of export item which is not possible without using indigenous items}.

The case stands deferred.

Case No.	120 / NC/4/MEET/Jun/202526/4
Case Status	Case Rejected
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004613AM25
RA File Number	05AX04002989 AM25
Licence No and Date	0511029470/09/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product 'Cornmint Oil/ De- mentholised Oil 'under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product 'Cornmint Oil/ De- mentholised Oil 'is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.	

Case No.	121 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004730AM25
RA File Number	03AX04004585 AM25

Licence No and Date	0311039567/12/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and Import items in Kg terms. • CAD/CAM of fabric with calculation of requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	122 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004845AM25
RA File Number	03AX04004681 AM25
Licence No and Date	0311039716/17/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and Import items in Kg terms. • CAD/CAM of fabric with calculation of requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	123 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004900AM25
RA File Number	05AX04003213 AM25
Licence No and Date	0511029731/19/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	124 / NC/4/MEET/Jun/202526/4
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004975AM25
RA File Number	03AX04004744 AM25
Licence No and Date	0311039826/23/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and Import items in Kg terms. • CAD/CAM of fabric with calculation of requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	125 / NC/4/MEET/Jun/202526/4
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202526/ 4 and 27/06/2025
HQ File Number	HQRNORM APPLY 00004978AM25
RA File Number	05AX04003180 AM25
Licence No and Date	0511029826/23/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export Item	Quantity	Import item	Quantity Recommended
Bifenthrin 25.1% EC(Bifenthrin 25.1% EC)	1kg	Lambda cyhalothric Acid	0.152 kg.
		BIFENTHRIN ALCOHOL	0.120 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			